

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**T.P. No.61-A/560(6)/NCLT/AHM/2017(New)
CA 347 of 2016 in C.P. No. 131/560(6)/NCLT/AHM/2016(Old)**

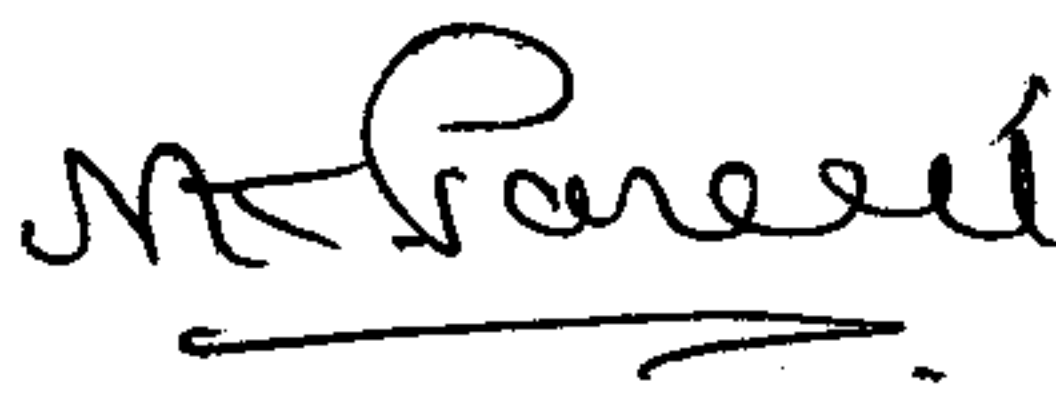

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.05.2017**

Name of the Company: Abdul Wahab Durab Shah
V/s.
Faisal Abdul Gaffar Kapadia & Ors.

Section of the Companies Act: Sections 560(6) of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MANAN K. PANERI	ADVOCATE	APPLICANT	
2.	NAVIN PAHWA	ADV.	RESPONDENT No. 1	

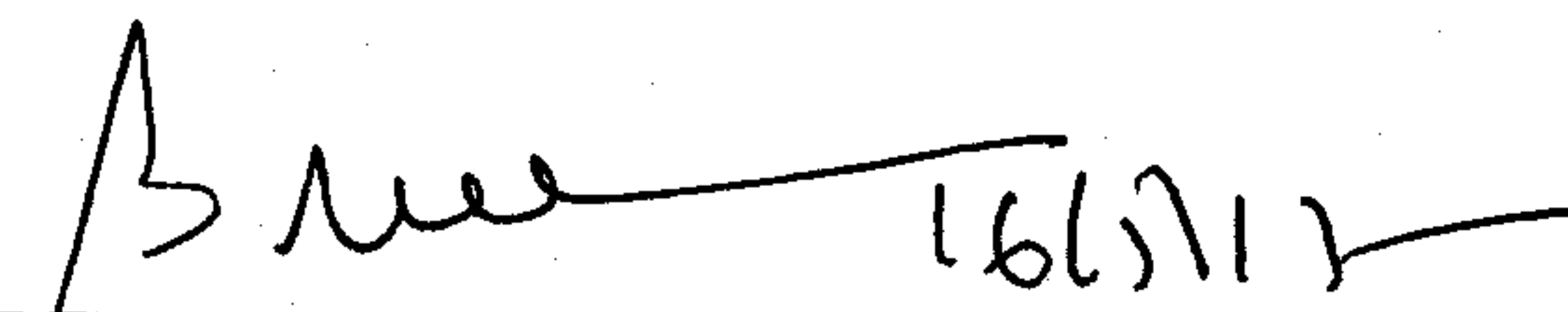
ORDER

Learned Advocate Mr. Manan Paneri i/b Learned Advocate Mr. Bhargav Karia present for Applicant. Learned Advocate Mr. Navin Pahwa present for Respondents no. 1 to 3.

Notice not given to Registrar of Companies.

Applicant is directed to issue notice to Registrar of Companies informing date of hearing and file proof of service.

List the matter on 05.06.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 16th day of May, 2017.